

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH - COURT NO. 1

Service Tax Miscellaneous Application No. 50495 of 2022
In
Service Tax Appeal No. 51934 of 2017

(Arising out of Order-in-Appeal No. 333(SM)ST/JPR/2017 dated 21.09.2017 passed by the Additional Commissioner, Central Goods & Service Tax Commissionerate, Alwar)

M/s. Ajay Fintech Developers
Pvt. Ltd.

G-8, Cross Point Mall, Jail Circle,
Shiv Complex, Alwar

..... Appellant

VERSUS

Commissioner, Central Goods &
Service Tax, Jaipur

.....Respondent

APPEARANCE:

Ms. Priyanka Goel, Advocate for the Appellant
Shri Radhe Tallo, Authorized Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: September 23, 2022

FINAL ORDER NO. 50931/2022

JUSTICE DILIP GUPTA

Learned counsel for the appellant states that a certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)